

2. The answer to parts (a) & (b) of the Lok Sabha Unstarred Question No. 350 for 19th July, 1989 should read as under:

"(a) and (b). The work of bronze casting of the Statue of the Father of the Nation, Mahatma Gandhi is in progress. As soon as the casting is completed, the work of installation will be taken up."

3. The inconvenience caused is regretted.

12.00 hrs.

VACATION OF SEAT BY MEMBER

[English]

SHRI SPEAKER: I have to inform the House that under the provisions of Clause (1) of Article 158 of the Constitution, the seat of Shri Khurshid Alam Khan, Member from Farrukhabad constituency of Uttar Pradesh has become vacant with effect from 18th July, 1989 consequent to his assuming the office of the Governor of Goa.

[Translation]

MR. SPEAKER: Yes, Mr. Bairagi.

SHRI PRATAP BHANU SHARMA (Vidisha): Mr. Speaker, Sir, pleased listen to the youth also. You always listen to Shri Bairagi.

SHRI BALKAVI BAIRAGI (Mandsaur): Mr. Speaker, Sir, I would like to submit that due to the rivalry between two doctors of AIIMS, Dr. Sneh Bhargava and Dr. Wadhwa, the Lithotripter, worth Rs. 2 crores is lying idle for the last two years. This happening

because of ego clash. This is the only machine available in the country and that too is not being used. I would like you to ask the hon. Minister of Health to intervene and resolve the deadlock.

MR. SPEAKER: Shri Rafique is the Minister and being Rafique Alam (well wisher) he will look into this matter.

[English]

SHRI GOKUL SAIKIA (Lakhimpur): Mr. Speaker, Sir, I had already written to you that my life was in danger.

MR. SPEAKER: I have already taken action on that.

SHRI GOKUL SAIKIA: Sir, no action was taken because today, in the Central Hall, my life was threatened by some M.P. So, I urge upon you again to impose President's rule in Assam. Otherwise, there will be no democracy in Assam.

MR. SPEAKER: That is not in my power. But I have sent your complaint to the Government.

SHRI GOKUL SAIKIA: There is no security for my persons. (*Interruptions*)

[Translation]

SHRI PRATAP BHANU SHARMA: Mr. Speaker, Sir, you may be aware that we have been always demanding a discussion on the Bhachawat Report.

MR. SPEAKER: I have taken note of it. A discussion will be allowed.

SHRI PRATAP BHANU SHARMA: Mr. Speaker, Sir, this is the last session of this Lok Sabha.

SHRI HARISH RAWAT (Almora): Mr.

Speaker, Sir, already it has been delayed much. (*Interruptions*)

MR. SPEAKER: Why are you taking it up again? I have already told you yesterday that you give the notice and I will allow the discussion.

SHRI PRATAP BHANU SHARMA: Can't a *suo moto* statement be made in this regard or a discussion under Rule 193 be allowed?

MR. SPEAKER: I have already told by yesterday that it will be allowed. What can I do, if you don't listen. It will be done only if you give the notice.

SHRI PRATAP BHANU SHARMA: Should I give it under Rule 193?

MR. SPEAKER: Discussion will be allowed, only when you give the notice. Why are you impatient? Why are indulging in shadow boxing?

(*Interruptions*)

SHRI SYED SHAHABUDDIN (Kishanganj): Mr. Speaker, India is the leading buyer of fertilizers in the International market. Every year, India imports lakhs of tonnes of fertilizers. Today, there is a news in the newspaper, which is quite disturbing. It first appeared in a U.S. trade magazine.

MR. SPEAKER: You give it. I will get it enquired.

SHRI SYED SHAHABUDDIN: MMTC is a Government organisation and it is asking for a Commission of 2-3 dollars on every tonne. The Government should note this point and clarify the position in this regard.

MR. SPEAKER: You give the notice, I will get it enquired.

SHRI KALI PRASAD PANDEY (Gopalganj): Mr. Speaker, Sir, I am quite disturbed for the last five days. On 28th, I was in Calcutta and on 30th, when I came back to Delhi, I read a news item in the '*Punjab Kesari*' "Chimanbhai Mehta ki hatya ki dhamaaki" (Threat to Chiman Bhai Mehta's life) It is really surprising that journalism which is said to be a noble profession has fallen to such a level that the person about whom something is written is never asked about it. For the last 5-6 days, a well organised gang is making calls to the journalists in my name saying that I have written the letter. I don't want to comment on the news item that has appeared in the news papers, but would like to submit in the House that some gang is there behind all these activities. For the last 5 days I have been receiving a call saying whether I phoned that particular journalist. I don't even know Chimanbhai Mehta. I have never seen him. I don't even know his telephone number. Under such circumstances, if some one calls and says that I am Kali Prasad speaking, should the journalists believe it. I am not Hanuman who can open his heart and show it in the House. I would request that this matter should be got investigated by the C.B.I. so that this gang which is deliberately indulging in such activities is busted. Everybody should know that I don't believe in these things.

SHRI G.M. BANATWALLA (Ponnani): First of all, his telephone should be disconnected.

MR. SPEAKER: Should he be punished for it?

SHRI KALI PRASAD PANDEY: I demand that this matter should be got investigated by the C.B.I., so that this gang which is making such phone calls is busted.

MR. SPEAKER: Kali Prasadji, your conscience is clear. Such things do happen. Whom would you bring to book and whom would you ask?

SHRI KALI PRASAD PANDEY: Mr. Speaker, Sir, I don't even know and phone calls are being made to every journalists in my name.

MR. SPEAKER: Now the journalists will be able to know the truth. It will be all right if they ask you, and even if they don't, it will go on. There are a number of authorities. To whom will you write?

(Interruptions)

[*English*]

PROF. K.V. THOMAS (Ernakulam): In Kerala, Government of India has sanctioned ten Institutes for training the teachers in the school. There are some norms laid down by the Government of India for the appointment of principals and teachers. But Kerala Government has flouted all these norms and the principals and lecturers for these Institutes are being appointed through the back door. It is a hundred percent Government of India sponsored scheme....

[*Translation*]

MR. SPEAKER: Not like this. You give a notice

[*English*]

Give me in writing, I will find out.

(Interruptions)

SHRI CHANDRA PRATAP NARAIN SINGH (Padrauna): Mr. Speaker, Sir, I would like your direction on something that has appeared today in Question Number 223, which states at (a): "the news item appeared in the Jansatta"... I have been a Member of Parliament for the last ten years and as far as I remember, newspaper being shown has not been permitted in the House. Now here is a question which is quoting a

particular newspaper "Jansatta". Have the rules been amended recently?

MR. SPEAKER: I think, we have had such things before also.

SHRI CHANDRA PRATAP NARAIN SINGH: Only the papers were shown but no names.

MR. SPEAKER: Demonstration in the House has never been allowed. That is unparliamentary also and against the decorum.

[*Translation*]

In spite of that such quotations have been given on many earlier occasions also.

[*English*]

SHRI CHANDRA PRATAP NARAIN SINGH: If this is so, I will go back and see, in the last few years, how many such questions have been permitted. Secondly, as you had told me the other day, I had written to you again on the 26th of July requesting you...

[*Translation*]

MR. SPEAKER: I has been done.

SHRI CHANDRA PRATAP NARAIN SINGH: Even though the opposition is absent still only four questions are replied during the question hour.

MR. SPEAKER: It does not matter whether the opposition or the ruling party is present during the question hour. What matters is how much time a person takes? What can be done if they take longer time in asking four-five questions only.

[*English*]

SHRI CHANDRA PRATAP NARAIN

SINGH: Why publish twenty questions and waste the paper and time of the House?

MR. SPEAKER: It has been going on for ages. It has gone on for 40 years.

(Interruptions)

SHRI CHANDRA PRATAP NARAIN SINGH: For 40 years if we had committed a mistake, should we continue that mistake? We should remedy it.

MR. SPEAKER: It cannot be remedied.

[Translation]

Sometimes it is done and sometimes it is not. Things go on like this. Everything is before you. It is for you to decide.

[English]

SHRI CHANDRA PRATAP NARAIN SINGH: You are the Speaker.

MR. SPEAKER: I know I am the Speaker.

SHRI CHANDRA PRATAP NARAIN SINGH: We Members of Parliament, want to raise issues pertaining to our constituencies.

MR. SPEAKER: I cannot discuss or I cannot decide this here. I have tried my best and I have not been able to do it.

SHRI CHANDRA PRATAP NARAIN SINGH: Will you listen to me? *Suo Motu* you can ask a Minister to give a statement....

MR. SPEAKER: It is not a matter to be discussed on the floor of this House. You discuss it in the Rules Committee. You have given it. That has been sent to the Rules Committee. That will come and you will be invited. This is not the forum.

(Interruptions)

SHRI AJAY MUSHRAN (Jabalpur): I have given a notice of Call Attention....

MR. SPEAKER: That can be taken care of.

SHRI AJAY MUSHRAN: It is a matter of 'same rank, same pension'.

Yesterday also I raised and you assured me....

[Translation]

MR. SPEAKER: I have seen it.

[English]

I cannot tell you off-hand. But it is under active consideration.

SHRI AJAY MUSHRAN: We are demanding it and you must assure us that the Call Attention will be taken up next week.

MR. SPEAKER: It is under consideration. It will be given its due and proper place when it comes.

SHRI AJAY MUSHRAN: It should be done properly. But it should be taken up next week.

MR. SPEAKER: I cannot assure you that. I have admitted it. It is there. I am going to get it discussed on the Floor of the House.

SHRI AJAY MUSHRAN: Please see that it is taken up next week.

(Interruptions)

MR. SPEAKER: Nothing so definite as what you said. It depends.

(Interruptions)

DR. G.S. RAJHANS (Jhanjharpur): Kala-azar is taking a heavy toll of human lives...

(*Translation*)

MR. SPEAKER: It has been taken up twice. The persons who can make arrangements for treatment of Kala-Azar is sitting here.

DR. G.S. RAJHANS: People are dying there.

MR. SPEAKER: Take Shri Rafique Alam there.

DR. G.S. RAJHANS: Should we take him when Kala-azar is there.

MR. SPEAKER: No!

12.08 hrs.

PAPERS LAID ON THE TABLE

[*English*]

Urban land (Ceiling and Regulation) Amendment Rules, 1989

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): On behalf of Shri-mati Mohsina Kidwai :

I beg to lay on the Table a copy of the Urban Land (Ceiling and Regulation) Amendment Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 371 in Gazette of India dated the 20th May, 1989 together with an explanatory memorandum, under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976. [Placed in Library. See No. LT- 8093/89]

Notifications under Forest (Conservation) Act 1980 and Environment (Protection) Act, 1986

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): I beg to lay on the Table—

- (1) A copy of the Forest (Conservation) Amendment Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 640(E) in Gazette of India dated the 26th June, 1989, under sub-section (2) of section 4 of the forest (Conservation) Act, 1980. [Placed in Library. See No. LT-8094/89]
- (2) A copy of the Notification No. S.O. 408 (E) (Hindi and English versions) published in Gazette of India dated the 6th June, 1989 delegating the power vested under section 5 of the Environment (Protection) Act, 1986 to the Government of West Bengal and Manipur, issued under section 23 of the Environment (Protection) Act, 1986. [Placed in Library. See No. LT-8095/89]

Annual Report and Review on the working of Punjab State Warehousing Corporation, Chandigarh for 1987-88

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI P. NAMGYAL): On behalf of Shri Sukh Ram, I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Punjab State Warehousing Corporation, Chandigarh, for the year 1987-88 along with Audited Accounts, under sub-section